

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 179/2016

(Arising out of impugned final judgment and order dated 23-02-2015 in CRLA No. 602/2012 23-02-2015 in CRLA No. 601/2012 passed by the High Court Of Judicature At Bombay At Aurangabad)

VENKAT & ANR.

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ANR.

Respondent(s)

WITH SLP(Crl) No(s). 7977/2015 (II-A)

Crl.A. No(s). 1131-1132/2015 (II-A)

Crl.A. No(s). 1252/2016 (II-A)

SLP(Crl) No(s). 8773/2016 (II-A)

SLP(Crl) No(s). 415/2017 (II-A)

Date : 09-10-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. Sudhanshu S. Choudhari, AOR

Mr. Atul Babasaheb Dakh, AOR

For Respondent(s) Mr. Mahaling Pandarge, Adv.

Mr. Nishant Ramakantrao Katneshwarkar, AOR

UPON hearing the counsel the Court made the following

O R D E R

SLP(Crl.)No.179 of 2016, Crl.A. No(s). 1131-1132/2015, Crl.A. No(s). 1252/2016, SLP(Crl) No(s). 8773/2016, SLP(Crl) No(s). 415/2017 :

Post on Wednesday, the 25th October, 2017.SLP(Crl.)No.7977 of 2015 :

The special leave petition is dismissed as withdrawn as it is stated by learned counsel for the petitioner that the petitioner has undergone the sentence awarded to him.

(MAHABIR SINGH)

COURT MASTER

(PARVEEN KUMARI PASRICHA)

COURT MASTER